

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCHC.C.P.A.NO.: 67 OF 2005

[Arising out of OA 662 of 2004]

[Patna, this Tuesday, the 26th Day of May, 2009]

C O R A MHON'BLE MR. SHANKAR PRASAD, MEMBER [ADMN.]
HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]Narendra Kumar Srivastava,
S/o Late Munna Lal Srivastava
& 7 [Seven] Ors.

Vs.

Shri A.K. Arora,
Secretary, M/o Information & Broadcasting,
Shastri Bhavan, New Delhi & Ors.Counsel for the applicants. :- Shri S.K. Bariar.
Counsel for the respondents. :- Shri A.R. Pandey, SSC.O R D E R [ORAL]

Shankar Prasad, M[Al] :- Aggrieved by the non implementation of the order dated 17.12.2004 passed in OA 662 of 2004 these applicants have preferred the present contempt petition.

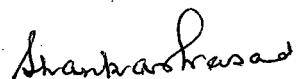
2. The respondents initially filed a short reply in May, 2006 indicating therein that they have preferred a writ petition in the Hon'ble High Court and in respect of OAs filed by similarly situated persons the Hon'ble High Court has been pleased to stay the implementation of the order. The respondents have filed an additional reply indicating therein that ^{in the said} [CWJC No. 1660 of 2006 has been dismissed by the Hon'ble High Court with the ^{decision in} observation that the ^{same} shall be subject to outcome of the SLP No. 14212 of 2003. The respondents have thereafter filed another reply bringing on record

office order dated 09.02.2009 promoting 24 persons, including these eight applicants, subject to the conditions mentioned therein. It is stated that the payment being made a subject to outcome of SLP 14212 of 2003 and that they have to give an undertaking to comply with the directions/orders of the Apex Court in the said SLP.

3. We are of the view that the orders of the Tribunal have been complied with. The contempt petition has become infructuous. It is fit to be dismissed and is dismissed. Notice to alleged contemners is discharged. No costs.



[Sadhna Srivastava]/M[J]



[Shankar Prasad]/M[A]

skj.